

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6321/2021

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Smt. Sudha Rani

.....Applicant

(Advocate:- Mr. Vivek Sharma-Not Present)

Versus

1. State of J&K and orsRespondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. Learned D.A.G submits that the case pertains to the transfer of applicant and is of the year 2011 as such, it has become infructuous.

3. Perusal of the file shows that the applicant had filed the instant petition before the Hon'ble High Court of Jammu and Kashmir and due to reorganization of the State of Jammu and Kashmir, this case was transferred to this Tribunal and renumbered as T.A. No. 61/6321/2021. The applicant by way of this petition has sought quashing of the



amended order dated 15.02.2011 passed by the respondents prohibiting the transfer of the applicant till her promotion to the next grade and a further direction to the respondents to shift the applicant from Govt. Middle School Chhan Lal Din Zone Marheen, District Kathua to Govt. Middle School Chhan Khaterian, Zone Ghagwal, District Kathua.



4. This case was filed way back in the year 2011, by now the applicant would have surely been given her promotion. Hence, the T.A. has become infructuous with passage of time and therefore, nothing remains to be decided in this case.

5. Accordingly, the T.A. is dismissed as having become infructuous with liberty to the respondents to pass fresh orders regarding the transfer of the applicant under rules.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...